

[English]

Development of Mormugao Port

3239. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the Government are aware that the Mormugao port in Goa is not yet equipped for container traffic;

(b) if so, the reasons therefor and the potential for container traffic to and from Goa;

(c) the specific steps taken/proposed to be taken to modernise and make the port in Goa container traffic worthy; and

(d) the projections of container traffic port in Goa and proposal envisaged to harness the same?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY) : (a) Yes, Sir.

(b) The potential of container traffic through Mormugao Port has been very limited due to type and proportion of general cargo and also infrastructural constraints.

(c) and (d). The newly built cargo berths No. 10 & 11 have been designed for handling containers and also have been provided with stacking area for containers. Presently, the container traffic is being handled by ships' gears and the shore equipment provided by private parties.

It is expected that the linking of Mormugao Port with broad gauge railway will give fillip to container traffic.

Illegal Stone Mining

3240. SHRIMATI VASUNDHARA RAJE : Will the Minister of MINES be pleased to state :

(a) whether the Government are aware of the illegal stone mining in some States;

(b) if so, the details thereof, State-wise; and

(c) the steps being taken to regulate illegal stone mining?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI GIRIDHAR GAMANG) : (a) to (c). Building stones, gravel etc. are minor minerals as per section 3 (e) of the MMRD Act, 1957 and as such State Governments are empowered to grant mining concessions as per rules framed by them under section 15 of the MMRD Act. The State Governments are empowered under section 21 of the said Act to take penal action in cases where mining operations may be in contravention of the provisions of law. The Central Government does not compile details in this regard.

Demand and Supply of Power in Uttar Pradesh

3241. SHRI BHAGWAN SHANKAR RAWAT : Will the Minister of POWER be pleased to state :

(a) the number of power projects/proposals under consideration for setting up of in private sector or public sector with the assistance of domestic and international organisations in Uttar Pradesh;

(b) if so, the details thereof and the action taken in this regard;

(c) the details of demand and supply of power in Uttar Pradesh by the end of the current financial year;

(d) whether the Government have any proposal to fill up the gap between demand and supply of power; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) and (b). Expressions of interest have been received from promoters for setting up 20 power projects with an aggregate capacity of 5112 MW at an estimated cost of 16409.800 crores in Uttar Pradesh. Details are given in the enclosed statement. These projects will be taken up for execution by the private companies after establishing the necessary linkages, obtaining the statutory/non-statutory/non-statutory clearances and after signing of satisfactory agreements with the concerned States/State Electricity Boards. In the Public Sector, the Government of Uttar Pradesh has submitted proposals for Anpara 'C' Thermal Power Project (2x500 MW) and Koteswar Dam Hydro Electric Project (4x100 = 400 MW) for accord of techno-economic clearance of the Central Electricity Authority.

(c) The details of Estimated Power Supply position (MU) and Actual Peak Demand Vs Peak Met (MW) by the end of current financial year in Uttar Pradesh is as under :

Requirement	Availability	Shortage	%
39500	37089	2411	6.1

Actual Peak Demand Vs Peak Met - MW

Peak Demand	Peak Met	Shortage	%
6850	5950	900	13.1

(d) and (e). To increase availability of power in the State of Uttar Pradesh, various steps being taken include improving the performance of the existing power stations, R&M of power stations, reduction in T&D losses, implementation of better demand management and energy conservation measures, transfer of energy from neighbouring systems and promotion of private sector investment in power sector.

STATEMENT

S.No.	Name of Project	Foreign/Indian	Capacity (MW)	Estimated Cost (Rs.Crs.)	Name of Company
1	2	3	4	5	6
1.	Aligarh Power Project	Indian	100	350.000	M/s Unison Power Ltd.
2.	Bowala Nand Prayag		3 x 44	347.000	Under Bidding
3.	Gajraula Power Project	Indian	100	350.000	M/s Enpro India Ltd.
4.	Chandausi Power Project	Indian	100	350.000	M/s India Power Partners
5.	Greater Noida P. Project	Indian	100	350	M/s RPG Ind. Ltd.
6.	Jawaharpur TPS	Foreign	800	2896.000	Pacific Elec. Power Dev. Corp., Canada
7.	Kosi Kala Power Project	Indian	60	210	M/s DSM Ltd.
8.	Loharinag Pala		4 x 130	637.000	Under Bidding
9.	Maneri Bhali-II HEP		4 x 130	637.000	Under Bidding
10.	Moradabad	Indian	100	350.00	M/s Global Boards
11.	Muzaffarnagar P. Project	Indian	100	350.00	M/s Subhash Proj. & Mktg. Ltd.
12.	Pala Maneri HEP		416	1456	Under Bidding
13.	Panki Power Project	Indian	100	350.000	M/s Dalmia Bros. P. Ltd.
14.	Renusagar	Indian	2x90	424.330	M/s Hindalco Industries
15.	Rosa TPS	Indian	2x250+ 1x250	2587.470	Indo-Gulf Fertilisers & Chem. (I) & Power Gen. PLC, U.K.
16.	Sahibabad	Indian	100	350.00	M/s Modi Mirrless Black Stone.
17.	Sikendrabad	Indian	100	350.00	M/s Dalmia Bros. P. Ltd.
18.	Srinagar HEP	Indian	330	1510.00	M/s Duncan Agro (I) Ltd.
19.	Tapovan Vishnugad HEP	Foreign	360	1260.00	Under Bidding
20.	Vishnuprayag HEP	Indian	4 x 100	1287.130	M/s Jai Prakash Industries Ltd.
Total			5112.00	16828.930	

* Rs. 3.5 Crores/MW has been assumed as capital cost wherever State/Promoter has not given the provisional cost estimates.

Closure of Fertilizer Promotion and Agricultural Research

3242. SHRI R. SURENDER REDDY : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether there is any proposal for an immediate closure of the Fertilizer Promotion and Agricultural Research Division of the Hindustan Fertilizer Corporation Limited (HFC);

(b) if so, the details thereof and the reasons therefor;

(c) whether the aforesaid Division of HFC has in any way contributed to the overall losses suffered by the HFC in recent years;

(d) if so, the details thereof;

(e) the number of workers likely to be rendered jobless by the closure of the aforesaid Division of the HFC; and

(f) the measure proposed to be taken for their rehabilitation?